

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 274 of 2019**

**IN THE MATTER OF:**

**Regent Lighting Asia Pvt. Ltd.**

**.....Appellant**

**Vs.**

**Barbarika India Pvt. Ltd.**

**.....Respondents**

**Present :**

**For Appellant:            Mr. Divjyot Singh with Ms. Avsi M.Sharma,  
Advocates**

**For Respondents:        Mr. R.S. Chhillar, Mr. Gautam Singh, Advocates**

**O R D E R**

**17.07.2019 -**        Learned counsel for the Respondent submitted that Appellant supplies 'lighting fixtures' which in turn are sold by the Respondent ('Corporate Debtor'). He referred to an e-mail dated 6<sup>th</sup> December, 2017 at 2.41 P.M. at page 225 to suggest that some of the 'lighting fixtures' were not in working condition. However, from the e-mail of the same date i.e. 06.12.2017 issued by 'Corporate Debtor', it appears that with regard to rest of the 'lighting fixtures' in the absence of any dispute, the 'Corporate Debtor' agreed to pay the amount and requested the 'Operational Creditor' not to give threat of legal proceeding for calling depositing higher value cheques.

....contd.

From the aforesaid record, prima facie, it appears that with regard to 'light fixtures' (total 69 in number), they were not in working condition but rest of the 'lighting fixtures' supplied by the Appellant, there is no dispute. Before passing any final order, on the request of learned counsel for the Respondent, we adjourn the matter to enable the Respondent to settle the matter with the Appellant.

Post the case for 'orders' on **9<sup>th</sup> August, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)

ss/sk